

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No.32/2009**

Subject: Determination of impact of additional capital expenditure incurred during the years 2004-05, 2005-06, 2006-07 and 2007-08 for Anta GPS (419.33 MW).

Coram: Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Date of Hearing: 12.5.2009

Petitioners: NTPC Ltd.

Respondent : UPPCL, JVVNL, AVVNL, JoVVNL, DTL, NDPL, BSES – Rajdhani Power Ltd, BSES-Yamuna Power Ltd, HPPC, PSEB, HPSEB, PDD, Govt of J&K, PDD Chandigarh & UPCL

Parties present: Shri Manoj Saxena, NTPC  
Shri Sankar Saran, NTPC  
Shri D.G.Salpekar, NTPC

This petition has been filed by the petitioner, NTPC for determination of impact of additional capital expenditure incurred during the years 2004-05, 2005-06, 2006-07 and 2007-08 for Anta GPS (419.33 MW) (hereinafter referred to as “the generating station”)

2. The representative of the petitioner submitted that it had incurred additional capital expenditure on certain R&M activities which had been placed for approval of CEA and on certain other works which were required for efficient and successful operation of the generating station and prayed that the Commission allow the additional capital expenditure incurred for the purpose of tariff.

3. The petitioner was directed to submit the following information on affidavit, latest by 27.5.2009, along with soft copies, with advance copy to the respondents.

1. Auditor’s certificate indicating bifurcation of the additional capital expenditure between the various stages of the generating station.

2. Details of un-discharged liabilities (asset wise) in the claim of additional capital expenditure.
  3. Amount of IDC capitalized in additional capital expenditure and CWIP changes year on year.
  4. Means of financing of additional capital expenditure with complete details of loan
  5. List of all decapitalised assets (including those sought under “exclusion”) along with the details like year in which the asset was put to use and the depreciation recovered in tariff.
  6. Clarification as to the nature of inter-unit transfers (temporary or permanent) for which exclusion has been sought.
  7. In case of capitalization of new asset, under replacement, corresponding decapitalisation of the original asset shall be ensured and the gross value of the original asset, even if the replaced asset has not been decapitalised in books of accounts, be written off from the original project cost.
  8. Certificate to the effect that the decapitalised spares for which exclusion of negative entries has been sought, were not allowed by the Commission to be capitalized during previous tariff period and that the spares disallowed had not been booked to revenue (O&M) on consumption or was not claimed as capital assets, under replacement.
4. The petitioner was also directed to serve copy of the petition on the respondents, if not already served. The respondents would file their response by 12.6.2009 with a copy to the petitioner, who may file its rejoinder, if any, by 19.6.2009.
5. The petition shall be fixed for hearing on 25.6.2009.

Sd/-  
(K.S.Dhingra)  
Chief (Legal)